

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.302
Mis.A/1(AHM)2024 in
CP/6(AHM)2024

Order under Rule 154 of NCLT Rules,2016

IN THE MATTER OF:

A.Menarini India Private Limited

.....Applicant

Order delivered on: 26/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

The case is fixed for pronouncement of order.

The order is pronounced in open Court vide separate sheet.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER(JUDICIAL)

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT-2**

Mis.A/1(AHM)2024
in
CP/6(AHM)2024

Memo of Parties

A. Menarini India Private Limited
[CIN: U74130GJ2001PTC039600]

A company incorporated under the provisions of the Companies Act, 1956, having its registered office at No.101 in Tower A, Shapath-4, Opp. Karnavati Club, S.G. Road, Ahmedabad-380 015, Gujarat

..... Petitioner Company

Order Pronounced on : 26.07.2024

Coram:

Mrs.Chitra Hankare, Member (Judicial)

Dr. Velamur G Venkata Chalapathy, Member (Technical)

Appearance:

For the Petitioner Company: Ms. Vaibhavi Parikh, Advocate.

JUDGMENT

This is an application filed seeking modification of order dated 15.02.2024. This Tribunal had considered the prayers and already passed order on 28.02.2024. Hence, we pass the following order:-

ORDER

Mis.A/1(AHM)2024 stands allowed and disposed of.

Sd/-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE
MEMBER (JUDICIAL)**

sr